



2026:AHC:41769

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1417 of 2026

Ramsakhi And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prateek Srivastava, Vikrant Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Pursuant to the order passed by this Court, instructions dated 13.02.2026 is placed before this Court, the same is taken on record.

2. It is stated in the aforesaid instructions that restoration application filed by the petitioners dated 17.02.2018 in Original Suit No.268 of 2006 (Heera Lal vs. State) has been allowed and the order dated 28.06.2017 was recalled. It is further stated that next date fixed in the matter was 16.02.2026.

3. After going through the aforesaid instructions it is argued that the prayer no.b) is concerned, the present writ petition has become infructuous.

4. It is argued that the Respondent No.2 be directed to decide the aforesaid suit being Original Suit No.268 of 2006, expeditiously.

5. Heard counsel for the parties present and perused the record.

6. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub-Divisional Officer, Tehsil-Chunar, District Mirzapur to decide the aforesaid suit expeditiously and positively within a period of **four months**

from the date of presentation of certified copy of this order, without granting unnecessary adjournment to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026

Swati